

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

To

All Principal District & Sessions Judges,
J&K State.

No: 40543-78/98

Dated: 11/10/2018

Subject:-Directions extended by Hon'ble the Chief Justice.

Sir,

Hon'ble the Chief Justice has been pleased to extend the following directions:-

1. *The Judicial Officers shall conduct physical verification of the cases pending in their respective Courts whereafter the Principal District Judges shall furnish a consolidated statement of his District in this regard.*
2. *The Judicial Officers shall not to proceed on leave unless there is an unavoidable emergency. In no event, the Judicial Officers shall proceed on LTC/HTC during working days.*
3. *All the Principal District & Sessions Judges shall obtain daily work done statements of the Courts subordinate to them and furnish the same to the Registrar Vigilance, who shall place the same before the concerned Hon'ble Administrative Judge for evaluation and consideration.*
4. *All the Judicial Officers of the State shall adhere to the Court timings strictly.*

You are, accordingly, requested to take the follow up action in the aforesaid matters and circulate these instructions amongst all the

Judicial Officers working under your jurisdiction for their strict adherence.

With regards,

Yours faithfully,

(Sanjay Dhar)
Registrar General

No: 4054378/9.9 Dated: 11/10/2010

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K,
2. Secretary to Hon'ble Mr Justice _____
.....for information of their Lordships.
3. Registrar Vigilance High Court of J&K for information.
4. CPC e-Courts High Court of J&K, Srinagar for uploading the same on the official website of the High Court.

Registrar General